

(c) the steps taken or being taken by the Government for completing H.B.J. Project?

CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): (a) Main features of the project are as follows:—

THE MINISTER OF PETROLEUM AND

Length of P/L	1809
Compressor stations	4 Nos.
Cathodic Protection/ RR Stations	58
Railway Crossings	37 Nos.
Forest Crossings	56 Nos.
River Crossings:	
Major	22 Nos.
Minor	69 Nos.
Road Crossings	409 Nos.
Canal Crossing	251 Nos.
Gas Carrying Capacity:	
Present	18.2 MMSCMD
Future	33.4 MMSCMD

The pipeline passes through States of Gujarat, Madhya Pradesh, Rajasthan, Uttar Pradesh and Union Territory of Delhi.

[English]

Letter of Intent of NOCIL

(b) No. Sir. HBJ Pipeline was not designed to supply gas to any power or fertilizer plant in Bihar.

1974. SHRI VIDYADHAR GOKHALE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply given on 10 April, 1990 to Unstarred Question No. 4266 and state:

(c) HBJ Gas Pipeline Supply System was completed as per approved schedule in July 1989.

(a) whether the National Organic Chemical Industries Ltd. (NOCIL) was exempted from locational standard conditions

while granting letter of intent for expansion of its Naphtha Cracker Complex;

(b) if so, the reasons therefor;

(c) whether Government have received any representation from voluntary organisations against the expansion projects; and

(d) if so, the action taken thereon and the reasons for delay in the matter.

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): (a) and (b). The letter of intent issued to NOCIL, on techno economic considerations, for expansion of its Naphtha Cracker Complex provides for exemption from standard locational conditions. However, safeguards have been built in by stipulating in the LOI that the company shall obtain site clearance from the competent State authority ; also that it will obtain environmental and pollution clearance from the Ministry of Environment & Forests, Government of India and that no construction activity relating to the proposed expansion shall be undertaken by the company until such an environmental clearance is obtained by it.

(c) Yes, Sir.

(d) All relevant aspects are taken into account while considering environmental and other clearances for industrial projects.

Production and Investment in Coal Sector

1975. SHRI HAMENDRA SINGH BANERA: Will the Minister of ENERGY be pleased to state:

(a) the year-wise investment in nationalised coal mines and other coal projects from the date of nationalisation of both coking and non-coking coal mines;

(b) the increase in coal production grade-wise at present in comparison to the period to nationalisation of coal mines; and

(c) the present policy of coal distribution to the industry?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): (a) details of investment made in coal projects since nationalisation of coking coal mines in 1972 and other mines in 1973 are given in the statement below.

(b) Production of coking and non-coking coal in the nationalised coal mines during 1989-90 as compared to the production at the time of nationalisation are given below:

(in million tonnes)

	1972-73	1989-90	Increase
Coking	13.37	40.04*	26.67
Non-coking	56.61	138.58	81.97
Total	69.98	178.62	108.64

*including non-metallurgical grade coking coal